

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.243/TT/2014

Date:27.5.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for Special Protection Scheme (SPS) for Northern Regional Grid Stage-II for tariff block 2014-19 in Northern Region.

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 26.6.2015:-

- a) Copy of Investment Approval certified by Company Secretary.
- b) Repayment schedule for SBI Loans (as per Form-9C).
- c) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets along with the amount of capital liabilities in gross block.
- d) Form-9 (Details of allocation of corporate loans to various transmission elements).
- e) Whether the IDC and IEDC has been included in the capital cost? If yes, the followings should be submitted:
 - i. The amount of IDC and IEDC included in the capital cost as on DOCO.
 - ii. The computation of interest during construction (IDC) for the following periods:

a) From the date of infusion of debt fund up to scheduled date of commercial operation (i.e. 14.8.2012) as per Regulation 11 (A) (1) of the 2014 Tariff Regulations.

b) From 15.8.2012 to actual DOCO.

iii. The details of incidental expenditure (IEDC) incurred during the period of delay (i.e. from 15.8.2012 to actual DOCO) along with the liquidated damages recovered or recoverable.

iv. Details of default, if any, in interest payment on loan.

2. It is further requested that editable soft copy in Excel format with links for the assets in respect of (e) (ii) above may also be furnished.

Yours faithfully,

Sd/-

(Dr. P.K Sinha)
Assistant Chief (Legal)